

HIGH COURT OF KARNATAKA, BENGALURU

June 29, 2020

NOTICE

It is noticed that the members of the Bar and the parties-in-person are sending a large number of requests by email for listing of matters on the ground that the same are urgent, though the same are not really urgent.

Considering the fact that during the last few days, number of persons being positively tested for COVID-19 in the city of Bengaluru is increasing day-by-day, until further orders, requests for listing of only very urgent matters will be entertained. For the time being, requests for fixing admitted matters for final hearing on the ground of urgency will not be entertained.

Therefore, members of the Bar and parties-in-person are requested not to send requests for fixing a date for final hearing of admitted matters.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL